

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.65/(MAH)/2014

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)


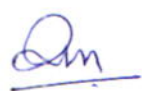
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017 *Amendment*

NAME OF THE PARTIES: SITI Cable Bhatia Network Entertainment P. Ltd.
V/s.

SITI Chhatisgarh Multimedia Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1	<i>Rajendra Jaisi</i> <i>Trakone Sainwale &</i> <i>Associates</i>	<i>Advocate</i>	
2	<i>Debashree Mandpe</i> <i>Ganesh & Co</i>	<i>Advocate</i> <i>R2-5</i>	

ORDER

TCP 65/58, 59, 397/398/CLB/MB/MAH/2014

1. In respect of the amendments in the petition, the Registry is directed to allow the necessary amendment in the title of the Petition as there is no objection from the side of the Respondent.
2. The petitioner was granted time to file Rejoinder on or before 15.09.2017; not yet filed. Last chance given. To be filed on or before 10.01.2018. To be circulated on the other side.
3. Now listed for hearing on **02.02.2018**.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

Date : 14.12.2017

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Sd/-

M.K. SHRAWAT
Member (Judicial)